

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 881 of 2020**

**IN THE MATTER OF:**

**Union Bank of India Ltd.**

**...Appellant**

**Versus**

**Supreme Manor Wada Bhiwandi Infrastructure Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Arpan Behl and Mr. Dhruvad Vaghani, Advocates.**

**For Respondent: Ms. Debolina, Mr. Dhaval Mehrotra and Ms. Anshula Grover, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**26.11.2020:** Shri Dhaval Mehrotra, Advocate appears for the Respondent. He may file reply affidavit alongwith his vakalatnama within four weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Learned counsel for the parties may also file their short written submissions, not exceeding three pages, supported by relevant case law, alongwith their pleadings.

Let the appeal be posted 'for admission (after notice)' on **21<sup>st</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*